

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 85/2008
CA 54/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Alok Kumar Choudhary **...Complainant**

Vs.

M/s. Republic Hundai **...Respondent**

Appearances : Shri R.K.Chaudhary, Advocate **for** **the**
complainant

Oral Order
21st April 2010

At the request of the counsel for the complainant, the matter is
adjourned to 25th August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 86/2008

CA 53/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

M/s. Jaycee Impex

...Complainant

Vs.

The Andhra Pradesh Dairy
Development Cooperative Federation
Ltd. & Ors.

...Respondent

Appearances : None for complainant

Shri Atul Bhuchar, Advocate for R-1
Shri GVR Choudhary, Advocate for R-2 & 3

Oral Order

21st April 2010

It appears from the order dated 14th September 2009 that the complainant has expired. No steps for any substitution has been taken. That being so, the proceedings are closed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 89/2008

CA 52/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Sh. Ajay Wadhwa **...Complainant**

Vs.

M/s. T.&T.Motors Ltd. & Ors. **...Respondent**

Appearances : **Shri O.P.Dua with Ms. Deepti Mishra, Advocate**
for the Complainant

Shri Sanjay Kumar Pathak, Advocate for R-1
Shri Harish Kumar Sandhu, Advocate for R-3

Oral Order

21st April 2010

At the request of the counsels for the respondent, the matter is adjourned. It is made clear that no further adjournment will be granted to the respondent.

The matter shall be listed on 23rd August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 90/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

DG [I & R]

...Complainant

Vs.

Central bank of India

...Respondent

Appearances : DDG for the DG

None for the respondent

Oral Order

21st April 2010

We have perused the report submitted by the DG(I&R). It is stated by the DG that no case is made out. That being so, the proceedings are closed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 91/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

DG [I & R]

...Complainant

Vs.

M/s. City Bank, Chennai

...Respondent

Appearances : DDG for the DG

None for the respondent

Oral Order

21st April 2010

Six week's time is granted to the DG to submit the PIR.

The matter shall be listed on 27th August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 92/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

DG [I & R]

...Complainant

Vs.

Shipping Business India

...Respondent

Appearances : DDG for the DG

Shri Sandeep Jha, Advocate for the respondent

Oral Order

21st April 2010

Six week's time is granted to the DG to submit the PIR.

The matter shall be listed on 27th August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 93/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

DG [I & R]

...Complainant

Vs.

Ansal Housing

...Respondent

Appearances : DDG for the DG

None for the respondent

Oral Order

21st April 2010

We have perused the advertisement, on the basis of which the DG was directed to investigate into the matter. In the advertisement, it is clear that no case of restrictive trade practice is made out. That being so, the proceedings are closed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 95/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

DG [I & R]

...Complainant

Vs.

M/s. Nvvac India, Kolkatta

...Respondent

Appearances : DDG for the DG

None for the respondent

Oral Order

21st April 2010

Heard learned representative of the DG. From the reply of the respondent, it appears that the respondent was willing to pay Rs. 12,600/- to the complainant. The complainant is willing to accept the amount offered by the respondent. That being so, nothing further survives in these proceedings. The proceedings are closed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 118/1998
CA 286/1998

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Indraprastha Enterprises & Others ...Complainant

Vs.

Camrin Drugs & Pharmaceuticals Ltd. ...Respondent

Appearances : Shri Shyam Moorjani, Advocate for the
Complainant

Sh.Rituraj Biswas with Shri A.P.Mukund,
Advocate for the Respondent

Oral Order
21st April 2010

At the request of the respondent, the matter is adjourned to 23rd
August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 119/2000

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

A.B.N.A. ...Complainant

Vs.

U.P. State Industrial Development Corporation Ltd. ...Respondent

Appearances : Shri Anurup Banerjee, Advocate for the Complainant

Shri Rajesh Raina with Shri M.D.Sharma, Advocates for the Respondent

Oral Order
21st April 2010

At the request of the applicant, the matter is adjourned to Monday the 26th April 2010. The applicant shall satisfy as to how the proceedings instituted in 2000 in respect of an agreement admittedly entered into on 5th March 1994 can be entertained, particularly when the grievance is in respect of certain clauses of that agreement.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 20/2002
CA 117/2003

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Pinky Sachdeva **...Complainant**

Vs.

H.S.I.D.C. **...Respondent**

Appearances : Shri B.R.Sachdeva with Shri Sanjay Sharma,
Advocates for the Complainant

Shri Ravinder Bana, Advocate for the
Respondent

Oral Order
21st April 2010

Heard arguments. We find that the issue involved lies in a very narrow compass while the complainant's grievance is that the plot allotted to her and the surrounding plots are not pollution free. Mr. Bana, learned counsel appearing for the respondent submitted that the industries which are situated on the surrounding plots have obtained certificates from the concerned Pollution Control Board certifying that the industries are pollution free. Let the documents in this regard be filed within a period of three weeks.

The matter shall be listed on 27th August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 133/2001

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Anil Kumar Jain **...Applicant**

Vs.

MDA **...Respondent**

Appearances : Shri Jeevan Prakash, Advocate for the Applicant

**Shri Reena Singh , Advocate for the
Respondent**

Oral Order
21st April 2010

At the joint request the matter is adjourned to 27th August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 136/2001

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Atul Maheshwari **...Applicant**

Vs.

MDA **...Respondent**

Appearances : Shri Jeevan Prakash, Advocate for the Applicant

**Shri Reena Singh , Advocate for the
Respondent**

Oral Order
21st April 2010

At the joint request the matter is adjourned to 27th August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 114/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Asim Mohammed **...Applicant**

Vs.

Pragati Land & Housing Corpn. **...Respondent**

Appearances : Shri Anita Sharma Proxy for Shri U.N.Shukla,
Advocate for the Applicant

None for respondent

Oral Order
21st April 2010

Written submissions have already been filed. List on 27th
August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 62/2002
CA 108/2002

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

DG [I & R] **...Complainant**

Vs.

Tanishq (India) Ltd. **...Respondent**

Appearances : **Shri R.D.Makheeja, Advocate for the**
DG

Shri Ishit Sarma, Advocate for the Respondent

Oral Order
21st April 2010

At the joint request, the matter is adjourned to 27th August
2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 49/2001

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

DG [I & R]

...Complainant

Vs.

Chawla Marketing Ltd.

...Respondent

Appearances : DDG for the DG

Dr. V.K.Aggarwal, Advocate for the respondent

Oral Order

21st April 2010

In terms of order dated 31st January 2006 certain original documents were to be produced and counsel for the respondent stated that if these documents are produced before the respondent then equities can be worked out and examination of the respondent's evidence and production of documents by it may not be necessary.

The matter is adjourned to 27th August 2010 as the witness is not present.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 09/2001

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Sunil Kumar Aggarwal **...Applicant**

Vs.

Hindustan Lever Ltd. **...Respondent**

Appearances : Shri C.M.Sharma, Advocate for the Applicant

**Shri Aditya Narain, Advocate for the
Respondent**

Oral Order
21st April 2010

At the request of the learned counsel for the applicant, the
matter is adjourned o 18th August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 126/2008

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

James Kutty PPC & Anr. ...Applicant

Vs.

Tread Stone Ltd. & Others ...Respondent

Appearances : Shri A.M.Pattayani, Advocate for the Applicant

Shri Ms. Aparna Mattoo, Advocate for the Respondent

Oral Order

21st April 2010

The affidavit of evidence of the applicant's witness be filed within four weeks. If it is done, the admission/denial of the documents, if any, shall take place on 21st July 2010.

The matter shall be listed on 23rd August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 103/2002

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Avalon Media Entertainment (P) Ltd. ...Complainant

Vs.

Real Image Media Technologies (P) Ltd. ...Respondent

Appearances : Shri Animesh Rastogi, Advocate for the
Complainant

Ms. Archana Lakhotia, Advocate for the
Respondent

Oral Order

21st April 2010

At the request of the respondent, as a last chance, the matter is
adjourned to 17th August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 162/2001

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Sanjay Kapoor **...Applicant**

Vs.

Dalmia Resort International (P) Ltd. **...Respondent**

Appearances : Applicant in person

Shri Naveen Kapoor, Advocate for the
Respondent

Oral Order
21st April 2010

It appears that vide order dated 13th April 2009 and 27th July 2009, last and final opportunity was granted to the respondent for further cross-examination of the witness. When the matter was called again there is a prayer for adjournment. The prayer for adjournment is granted subject to payment of cost of Rs. 5,000/- by the respondent to the applicant within a period of three weeks. If the payment is made, the matter shall be listed on 27th August 2010 otherwise the evidence of the applicant shall be treated to be closed.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

CA 116/2008	:	Sushil Kumar Garg	
CA 117/2008	:	Amit Kumar Garg	
CA 118/2008	:	Rekha Garg	
CA 119/2008	:	Pushpa Garg	
CA 120/2008	:	Sunil Kumar Garg	
CA 121/2008	:	Sudha Garg	
CA 122/2008	:	Shayam Garg	
CA 123/2008	:	Anju Garg	
CA 124/2008	:	Ashish Aggarwal	...Applicants

Vs.

Alliance Nirman Ltd. & Anr. **...Respondent**

Appearances : Shri R.K.Mishra, Advocate for the Applicant

**Shri Rajsekharan Rao, Advocate for the
Respondent**

Oral Order
21st April 2010

At the request of the respondent, the matter is adjourned to 17th
August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 125/08

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Sandeep Sharma

...Applicant

Vs.

Air Deccan
New Kingfisher Airlines

...Respondent

Appearances : Shri J.M.Kalia, Advocate for the applicant

**Shri R.S.Bhatnagar, Advocate for the
Respondent**

Oral Order
21st April 2010

The matter shall be listed on 27th August 2010.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

